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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RATAKONDA MURALI – MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.06.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 187/9/HDB/2017
NAME OF THE COMPANY	Sujana Universal Industries Ltd
NAME OF THE PETITIONER(S)	Minera Steel & Power Pvt Ltd
NAME OF THE RESPONDENT(S)	Sujana Universal Industries Ltd
UNDER SECTION	9 OF IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Matter is listed today for consideration. Yesterday Counsel for Operational Creditor filed a memo suggesting the name of another person as IRP. Counsel for Corporate Debtor is also present today. Counsel for Corporate Debtor informed the Tribunal that Corporate Debtor is coming to compromise with the Operational Creditor and that Corporate Debtor is ready to pay as a part of first instalment an amount of Rs. 3 lakhs by way of Demand Draft. However, ^{counsel for} Operational Creditor wanted time to take instructions from the Operational Creditor. Therefore, matter is ordered to be listed either for settlement or to proceed with the matter.

List it on 05.07.2018.


Member (J)

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